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**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH**

PRESENT: HON'BLE SHRI K ANANTHA PADMANABHA SWAMY- MEMBER JUDICIAL

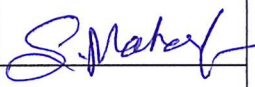
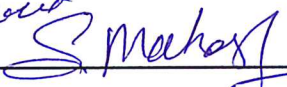
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 27.06.2019 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP NO. 424/241/HDB/2019
NAME OF THE COMPANY	Geeta Plyboards Pvt Ltd
NAME OF THE PETITIONER(S)	Ambalal Patel & (05) Others
NAME OF THE RESPONDENT(S)	Geeta Plyboards Pvt Ltd & (04)Others
UNDER SECTION	241

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
V. Venkata Rami Reddy <i>In Petitioners</i>	Advocate	vrr@vangaassociates.com 9542239039	

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
G.S.V. Seshu <i>in Behalf</i>	Advocate	7207207211	
			

ORDER

Heard counsel for the Petitioner. Perused the record. Counsel representing Respondents present. Prima facie requirement under section 244 of the Companies Act, 2016 are fulfilled. Matter is admitted. Counsel for the Petitioners insisted to pass the reliefs in relation to the interim prayers sought expressing the urgency. While hearing the matter, counsel for the Respondents stated that they already filed another petition i.e. CP.No.422/241/HDB/2019 arraying Respondent No.1 Company and others as parties wherein properties and assets of the Company are one and the same. Having convinced with the reasons submitted by the Petitioner's Counsel in relation to interim prayer (vi), both the parties are directed to maintain status quo with regard to properties of the R1 Company ^{and} not to alienate the properties by way of sale, transfer or mortgage, dealing with, or in any other manner creating any encumbrance, until further orders.

Respondents are directed to file counter in relation to other interim reliefs and also to main reliefs. Put up the matter on 17.07.2019.


MEMBER JUDICIAL